

[श्री आबिद अली]

करप्शन दूर नहीं हो सकता। जब भी किसी को यह मालूम हो कि करप्शन हुआ है तो उसे हमको इत्तला देनी चाहिए। आप चाहे किसी जबान में लिख कर भेज दें, एक पोस्टकार्ड भेज दें, हम उस पर कार्रवाई करेंगे। हमको यह चीज पसन्द नहीं है। मगर सिर्फ यह कहने से कि करप्शन है करप्शन जायेगा नहीं।

इसी तरह से मैं अर्ज करना चाहता था कि सिर्फ ऐतराज करने से काम नहीं चलेगा। ऐसा करने से जिनकी आप खिदमत करना चाहते हैं वह आप नहीं कर सकेंगे। जो खिदमत करने का तरीका है उसी से खिदमत हो सकती है। अगर हम और मेम्बर साहिबान मिल कर कोशिश करें तो हम ज्यादा अच्छी खिदमत अंजाम दे सकते हैं।

RELEASE OF A MEMBER

Mr. Deputy-Speaker: I have to inform the House that I have received the following letter dated 21st August 1957, from the Deputy Superintendent of Police, Jaipur City:—

“Shri Harish Chandra Sharma, Member, Lok Sabha, who was arrested on the 16th August 1957, under section 309 I.P.C. for having resorted to hunger strike unto death, as a protest against the increase in tuition fees in Rajasthan and lodged in Central Jail, Jaipur, from the 16th to the 20th August 1957, has been released on the 20th August 1957, at 5 A.M. under the orders of the Government for dropping the proceedings against him”.

Shri Naushir Bharucha (East Khandesh): Why was there so much delay in informing the House? He was arrested on the 16th. The Magistrate should have sent a telegram.

Mr. Deputy-Speaker: He has been released on the 20th.

Shri Naushir Bharucha: He was arrested on the 16th.

Mr. Deputy-Speaker: It is not obligatory to send the information at all. Therefore, if he has sent it, that is over-caution. In fact, it was not required to be sent.

Shri Braj Raj Singh (Firozabad): There is a mention made in the rules. The release must be intimated to the House.

Mr. Deputy-Speaker: No. The hon. Member should not be so confident.

DEMANDS FOR GRANTS—contd.

MINISTRY OF LABOUR AND EMPLOYMENT—contd.

Shri Kuttikrishnan Nair (Kozhikode): **Mr. Deputy-Speaker,** Sir, I rise to support the Demands under discussion.

As far as the policy of the Government is concerned, nobody can question the correctness of their approach. The Government have accepted the principle of the right of workers to participate in the management of the Industry. The further step which Government has to take is to see that they have ownership also, and that will be the only remedy to have complete industrial peace. But today our labour, as you know, is not very well organised. About 60 per cent. of labour in the rural areas is all unorganised. Good labour laws have been passed, but workers except those working the big factories or in industrial centres have not been able to get the full fruits of the laws that have been passed.

Another aspect which I wish to place before Government is that too much emphasis is given to the wage and bonus question. Equal importance has to be given to the amenities that have to be allowed to the workers. Like the Harijan welfare department, unless a separate department is start-